

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT NO. 2**

IA No. 443 of 2021 in CP(IB) No. 326 of 2019

**Jani Mitukumar Anantray
Vs.
Devansh International Pvt Ltd.**

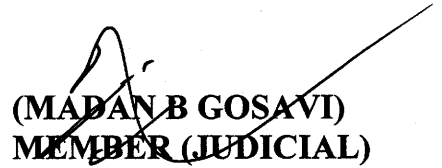
Date: 12/07/2021

Released for Clarification

This matter was heard and reserved for order on 05.07.2021. While, going through the records, it is noted that notice to the suspended management of the Corporate Debtor has not been issued. Hence, we release this matter for hearing on 13.07.2021.



**(CHOCKLINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**